

By Email

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/ 625 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri V. K. Chandak
District & Sessions Judge,
Barpeta.

Dated Guwahati the 13th February, 2019.

Sub: **Casual leave, Restricted holiday along with head quarter leave permission**

Ref:- Your letter No. JJA/800/E/2018, dtd. 11.02.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for 1(one) day casual leave on 18.02.2019 and Restricted holiday on 20.02.2019 along with headquarter leave permission from the evening of 16.02.2019 till the morning of 21.02.2019, has been granted/rejected. The Addl. District and Sessions Judge, Barpeta in his absence the senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

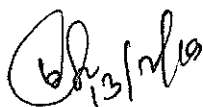
Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-42/1996(Pt.)/ 626 / dated 13 '02' 19
Copy to.

- ✓ 1. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
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